

O.A. No. 901/00

18/8/00

Hon. Mr. S.K.T. Nagri, J.M.
Hon. Mr. M.P. Singh, A.M.

Heard, Shri R.K. Srivastava learned
counsel for the applicant on the point of
admission. The relief clause is not only
vaguely drafted, but ~~consequent~~^{the} interim
relief sought for is contradictory to the
main relief. The applicant has also failed
to establish his right for appointment
to the post to which respondent no. 4
is said to have been appointed. The
DA is dismissed ~~at~~ at admission
stage being devoid of merit. ~~to order~~
~~as to order~~

[Signature]
A.M.

[Signature]
J.M.

③

Received
Two copies of the O.A.
on behalf of Respondent's 1 & 5.

[Signature]
3-11-2000

OR

As per order of Registrar
Copy of petition handed over
to Sr. J.N. Sharma, Add. S.C.

Order the case O.A. 1023/00

[Signature]
10/3/11/20

RMS